

**DAILY REPORT OF PREVENTIVE MEASURES FOR COMBATING THE IMPENDING THREAT
OF NOVEL CORONA VIRUS.**

DATE: 04/04/2020

1) Registrar General along with other Officers of the Registry talked to the District & Sessions Judges of the Judgeships of the State of Bihar on telephone and enquired about the prevailing situation in the District Courts. The details of the telephonic interaction made with the District & Sessions Judges are mentioned here-in-below:

- i. **Araria:** Everything has been reported to be fine.
- ii. **Aurangabad:** Everything has been reported to be fine.
- iii. **Ara:** Everything in and around the campus of the Civil Court has been reported to be fine. Further, it was reported that one crow was found dead in Udwananagar, 9 KM away from the Civil Court, which was taken away by the Animal Husbandry Department for biological test.
- iv. **Banka:** Everything has been reported to be fine.
- v. **Bhagalpur:** Everything has been reported to be fine.
- vi. **Buxar:** Everything has been reported to be fine.
- vii. **Begusarai:** Everything has been reported to be fine.
- viii. **Darbhanga:** Everything has been reported to be fine.
- ix. **East Champaran (Motihari):** Everything has been reported to be fine.
- x. **Gopalganj:** Everything has been reported to be fine.
- xi. **Gaya:** Everything has been reported to be fine.
- xii. **Jamui:** Everything has been reported to be fine.
- xiii. **Jehanabad:** Everything has been reported to be fine.
- xiv. **Kaimur (Bhabhua):** Everything has been reported to be fine.
- xv. **Katihar:** Everything has been reported to be fine.
- xvi. **Khagaria:** Everything has been reported to be fine.
- xvii. **Kishanganj:** Everything has been reported to be fine.
- xviii. **Lakhisarai:** Everything has been reported to be fine.
- xix. **Madhepura:** Everything has been reported to be fine.
- xx. **Munger:** Everything has been reported to be fine.
- xxi. **Muzaffarpur:** Everything has been reported to be fine.

- xxii. **Madhubani:** Everything has been reported to be fine.
- xxiii. **Nalanda (Biharsharif):** Everything has been reported to be fine.
- xxiv. **Nawada:** Everything has been reported to be fine.
- xxv. **Patna:** Everything has been reported to be fine.
- xxvi. **Purnea:** Everything has been reported to be fine.
- xxvii. **Saharsa:** Everything has been reported to be fine.
- xxviii. **Samastipur:** Everything has been reported to be fine.
- xxix. **Rohtas (Sasaram):** Everything has been reported to be fine.
- xxx. **Sheikhpura:** Everything has been reported to be fine.
- xxxi. **Sheohar:** Everything has been reported to be fine.
- xxxii. **Sitamarhi:** Everything has been reported to be fine.
- xxxiii. **Siwan:** Everything has been reported to be fine.
- xxxiv. **Supaul:** Everything has been reported to be fine.
- xxxv. **Saran (Chapra):** Everything has been reported to be fine.
- xxxvi. **Vaishali (Hajipur):** Everything has been reported to be fine.
- xxxvii. **West Champaran (Bettiah):** Everything has been reported to be fine.

2) Registrar General along with other officers of the Registry made inspection of the campus of the Patna High Court. In course of inspection, the Medical Expert Team of the Animal Husbandry Department, which is stationed in the campus, reported that today no death of crow has taken place. 3) Registrar General along with other officers of the Registry made round of the Primary Health Centre of the Patna High Court and enquired from the doctors about the number of patients who came to the Hospital. It was reported that today 07 patients have come to the Hospital, who were duly attended but none was having any symptom of **COVID-19**.

4) Registrar General along with other officers of the Registry also visited the State Bank of India Branch located in the campus of Patna High Court and enquired from the Manager of the Bank about the prevailing situation. He reported that everything is fine.

5) As directed by Hon'ble the Chief Justice, Registrar General issued a letter enclosing a copy of the order dated 03.04.2020 passed by the Hon'ble Apex Court in Suo Motu Writ Petition (Civil) No.4 of 2020, to Sri Suvash Chandra Sharma, Additional Registrar, Juvenile Justice Secretariat, Patna High Court, Patna, to put up a copy of the said order before Hon'ble Chairman and Hon'ble Members of the Juvenile Justice Committee forthwith.

6) Further, as directed by Hon'ble the Chief Justice, in continuation of earlier letter, Registrar General further issued a letter to Sri Suvash Chandra Sharma, Additional Registrar, Juvenile Justice Secretariat, Patna High Court, Patna, directing him to see that the order dated 03.04.2020 passed by the Hon'ble Supreme Court must be complied with immediately in letter and spirit.

7) Pursuant to the order of Hon'ble the Chief Justice, today (4/4/2020) a meeting of Hon'ble Juvenile Justice Committee in compliance of the order dated 3/4/2020 of the Hon'ble Supreme Court passed in Suo Motu Writ Petition (Civil) No 4 of 2020 had been held through Video conferencing, wherein following resolution has been taken:

"The Committee perused the order dated 3/4/2020 passed in Suo Motu Writ Petition (Civil) No.4 of 2020 and discussed the matter in detail in its meeting through Video Conferencing.

Having regard to the pandemic COVID 19 intensifying in India, the Committee had earlier issued several directions to the Juvenile Justice Boards, Children Courts as well as the Department of Social Welfare, Govt. of Bihar for taking preventive measures to curb the risk of Novel Coronavirus menace in the CCIs & Juvenile Justice Boards/ Children Courts vide Court's letter nos. 18371-18407 and 18408-18409 dated 18.3.2020.

In compliance of the aforesaid directions, the Department of Social Welfare, Govt. of Bihar, is regularly submitting wellness report as well as the report regarding the number of CNCPs and the same is being monitored by the Committee accordingly.

The Additional Registrar, Juvenile Justice Secretariat, has communicated the instant order of the Hon'ble Supreme Court to the Additional Chief Secretary and the Director, Department of Social Welfare, Govt. of Bihar, on WhatsApp and has also requested them telephonically for immediate and strict compliance of the directions contained therein.

It is resolved that a copy of the order dated 3.4.2020 of the Hon'ble Supreme Court be circulated forthwith to all concerned with a request for its strict compliance."

8) As directed by Hon'ble the Chief Justice, Registrar General has issued a letter no.3/RG dated 4/4/2020 to the Chief Secretary, Govt. of Bihar, Patna, learned Advocate General, Bihar, the Principal Secretary, Health Department, Govt. of Bihar, and the Principals, All Medical Colleges and Hospital, Bihar, in the backdrop of the letter dated 4/4/2020 by one Sri Vikash Chandra @ Guddu Baba for institution of a suo motu writ on the basis of news published in the daily newspaper "Dainik Jagran" dated 4th April, 2020, that under the guise

of Coronavirus diseases patients suffering from serious ailments namely heart disease, kidney problem, T.B. Patients etc., have been left to die.

9) In course of inspection of premises, Registrar General also enquired from the Security Guards posted in the campus about the entry of people into the campus. It was reported that entry of unauthorized person into the campus is not being allowed by them.